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* **IN THE HIGH COURT OF DELHI AT NEW DELHI**
+ **W.P.(C) 4025/2020 & CM APPLs.14432/2020 & 14433/2020**

SHAAN MOHD

..... Petitioner

Through: Mr. Raj Shekhar Rao, Ms. Aanchal Tikmani, Ms. Mishika Singh, Mr. Raghav Kacher, Ms. Sonal Sarada and Mr. Areeb Amanullah, Advocates.

versus

GNCTD & ORS.

..... Respondents

Through: Mr. Devesh Singh, Advocate for GNCTD.

CORAM:

JUSTICE PRATHIBA M. SINGH

ORDER

% **08.07.2020**

1. This hearing has been held through video conferencing.
2. The present petition has been filed by a victim of the riots that took place in North-East Delhi in February, 2020. The case of the Petitioner is that he sustained a gun-shot injury on his leg during the riots and was immediately treated in Jagparwesh Hospital, Shastri Park.
3. It is submitted by Mr. Rao, ld. counsel for the Petitioner that despite the MLC being submitted on three occasions, the application for compensation to be awarded to the Petitioner has not been entertained.
4. Mr. Devesh Singh, ld. counsel appearing for GNCTD submits that the Petitioner's application has been received and if the same is complete, he will instruct the concerned authority to accept the same and release the compensation.

5. A perusal of the Delhi Government's Assistance Scheme (*hereinafter*, 'Scheme') shows that for riots victims having serious injury, the compensation awarded is Rs.2 lakhs. Mr. Rao submits that such persons are also entitled to interim compensation. A perusal of the Scheme shows that an immediate relief of Rs.25,000/- is to be released per-household in case of substantial or total damage to the household.

6. There is no doubt that the Petitioner has suffered a serious injury. There is no reason for any delay in releasing the compensation. Accordingly, it is directed that the Petitioner's application may be processed in accordance with the requisite procedure and upon satisfaction, compensation in terms of the Scheme shall be released to the Petitioner within a period of ten days from today. If the SDM office finds any deficiency in the Petitioner's application, the same shall be communicated to the Petitioner by 10th July, 2020.

7. Ld. counsel for the Respondent to ascertain if the SDM office is open and if the claims under the Scheme are being entertained. Let this matter be listed for directions on this aspect tomorrow, i.e. 9th July, 2020.

8. List on 30th July, 2020.

PRATHIBA M. SINGH, J.

JULY 08, 2020

dk/T